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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 1122/2020

DHANAK OF HUMANITY & ANR. .... Petitioners

Through: Mr. Utkarsh Singh, Advocate

versus

STATE OF NCT & ORS. ....Respondents

Through: Mr. Rahul Mehra, Standing  
Counsel (Criminal) for the State  
with Mr. Chaitanya Gosain,  
Advocate.

Mr.Chetan Sharma, ASG with  
Ms.Monika Arora, CGSC with  
Mr.Amit Gupta, Ms.Ankita Shah,  
Advocates for respondent  
No.2/UOI

**CORAM:**

**HON'BLE MR. JUSTICE J.R. MIDHA**

**HON'BLE MR. JUSTICE BRIJESH SETHI**

**ORDER**

% **11.08.2020**

1. The hearing has been conducted through video conference.

**W.P.(CRL) 1122/2020**

2. Mr. Rahul Mehra, learned Standing Counsel (Criminal) for the State, submits that Government of NCT of Delhi is taking appropriate action for compliance of directions of the Supreme Court in *Shakti Vahini v. Union of India*, (2018) 7 SCC 192 and the status report shall be placed on record on the next date of hearing.

3. Learned counsel for the petitioner submits that the mediation proceedings are listed before the learned Mediator on 17<sup>th</sup> August, 2020.
4. Let the status report by the Principal Secretary (Home), Government of NCT of Delhi be placed on record on the next date of hearing.
5. List for reporting outcome of the mediation as well as for considering the status report of the Government of NCT of Delhi on 14<sup>th</sup> September, 2020.
6. The order be uploaded on the website of this Court forthwith.

**J.R. MIDHA, J.**

**BRIJESH SETHI, J.**

**AUGUST 11, 2020**  
**ds**